

FIR No. 397/19
PS: Moti Nagar
State Vs. Brijesh
U/s 307/34 IPC

10.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Vineet Jain, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

On 04.07.2020 it was directed to issue notice to IO/SHO concerned to file previous involvement report of applicant/accused for today, however, no report has been received.

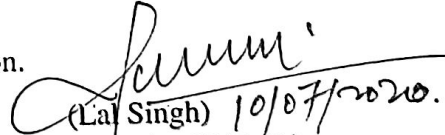
Further on 04.07.2020 it was further directed to issue notice to concerned jail superintendent to file report qua conduct of the applicant/accused, however, conduct report qua the applicant/accused has not been received.

Issue fresh notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 15.07.2020.

Fresh notice be also issued to concerned Jail Superintendent, to file report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 15.07.2020.

Copy of this order be sent to IO/SHO concerned as well as concerned jail superintendent alongwith notice.

Put up on 15.07.2020 for consideration.


(Lal Singh) 10/07/2020.
ASJ-05(W)/THC/Delhi
10.07.2020

(1)

FIR No.119/19

PS: Mundka

State Vs. Manis @ Ajay @ Bholu

U/s 395/397/506/120B/412/34 IPC & 25/27/54/59 Arms Act

10.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Himanshu Saxena, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of interim bail.

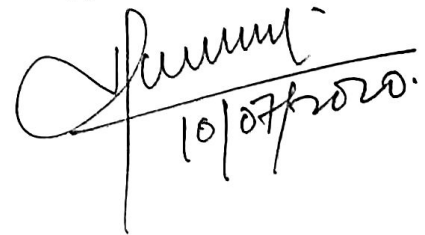
Reply to the above application has already been received on
behalf of IO Inspector Bishambhar Dayal P.S. Mundka on last date of
hearing i.e. 03.07.2020. As per which the applicant/accused was shown to
be previously involved in case FIR No.58/19 P.S. Mundka U/s 394/397/34
IPC and Section 25/27/54/59 of Arms Act.

In between on 07.07.2020, Ld. Counsel for the
applicant/accused has moved miscellaneous application seeking for
direction to IO/SHO concerned to file the detailed status report in FIR
No.58/19 P.S. Mundka and also seeking direction to concerned jail
superintendent to file custody warrant/previous involvement/status report
of any other case qua the applicant/accused.

Today, both the applications are taken up together.

Reply has been received from concerned jail superintendent
jail No.8/9, Tihar, Delhi, mentioning therein that the applicant/accused is

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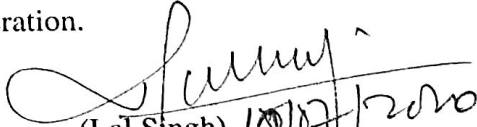
in custody in the present matter for last 01 years, 03 months and 10 days as on 09.07.2020, alongwith the custody warrant in the present case. However, in the custody warrant only details of present case FIR No.119/19 P.S. Mundka has been mentioned and no details of other case No.58/19 P.S. Mundka has been mentioned.

Id. Counsel for the applicant/accused submits that on 07.07.2020 reply was filed by SI Ramesh Kumar, P.S. Mundka to the miscellaneous application in which it has been mentioned that in FIR No.58/19 P.S. Mundka, TIP was fixed for 12.04.2019, however, during the course of TIP the complainant could not identify the accused persons and no case property recovered from the accused persons during the PC remand and hence accused persons namely Manis @ Ajay @ Bhola and Jaswant @ Jassu were released in case FIR No.58/19 P.S. Mundka vide order dated 15.04.2019.

In view of the above, issue notice to IO/SHO concerned to file present status of applicant/accused Manis @ Ajay @ Bhola in FIR No.58/19 P.S. Mundka and also to file copy of release order dated 15.04.2019, returnable for 15.07.2020.

Copy of this order be sent to IO/SHO concerned for compliance.

Put up on 15.07.2020 for consideration.


(Lal Singh) 10/07/2020
ASJ-05(W)/THC/Dent
10.07.2020

FIR No.636/19
PS: Nihal Vihar
State Vs. Sahil @ Prashant
U/s 307/34 IPC & Sec.25/27 Arms Act

10.07.2020

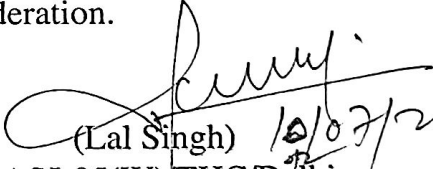
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Atul Jaiswal, Ld.Proxy Counsel for the applicant/
accused through VC.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

At the very outset, Ld. Proxy counsel for the applicant/accused submits that today main counsel for applicant/accused is not available and seeks adjournment.

Therefore, at the request of Ld. Proxy counsel for the applicant/accused, matter is adjourned for 16.07.2020.

Put up on 16.07.2020 for consideration.


(Lal Singh) 10/07/2020
ASJ-05(W), THC/Delhi
10.07.2020

FIR No.15/18
PS: Ranhola
State Vs. Nausad
U/s 302/34 IPC

10.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Pradeep Kumar, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail in terms of HPC guidelines dated 18.05.2020.

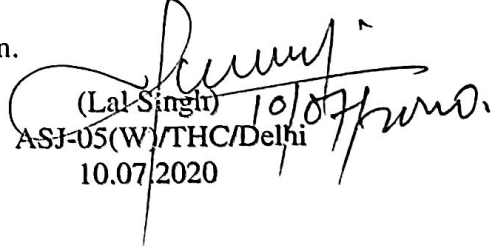
Ld. Counsel for the applicant/accused submits that this bail application has been filed in terms of HPC guidelines dated 18.05.2020 as well as on the medical ground of mother of applicant/accused.

However, at this stage, Ld. Counsel for the applicant/accused submits that present application may be treated as application in terms of HPC guidelines dated 18.05.2020.

Reply to the above application has been received on behalf of SI Amit Rathi alongwith previous involvement report of applicant/accused. As per the conviction/previous involvement report through SCRB, Delhi, the applicant/accused is shown to be involved in the present case only.

Issue notice to concerned Jail Superintendent, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 17.07.2020

Put up on 17.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
10.07/2020

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FIR No.156/19
PS: Rajouri Garden
State Vs. Kamal Kant
U/s 394/397/411/34 IPC

10.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sumit Tyagi, Ld. Counsel for the applicant/accused
through VC.

This application has been filed on behalf of
applicant/accused Kamal Kant for release of Jamatalashi articles.

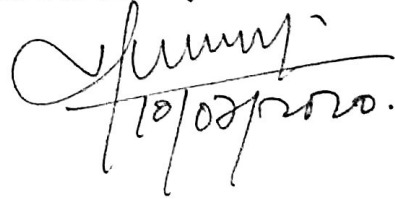
In the application it is mentioned that following goods of
applicant/accused was taken into custody by the police officials of
P.S. Rajouri Garden at the time of his arrest.

- (i). ATM Card, Driving license, batch
- (ii) One mobile,
- (iii) three bank passbook,
- (iv) one cheque book.

Reply to the above application has been received on
behalf of SI Sanjit Singh P.S. Rajouri Garden.

In reply it is mentioned that one mobile phone make
SAMSUNG IEMI No.357143088229016, 357144088229013 was
produced by the accused Kamal Kant which was used by him at the

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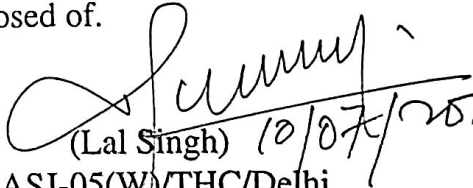
(2)

time of commission of offence and same was seized through seizure memo being case property and deposited in Malkhana. It is further mentioned in the reply that other articles which are mentioned in the application were never seized or recovered from the applicant/accused and are not lying in P.S. Rajouri Garden.

At this stage, Ld. counsel for the applicant/accused submits that he wants to withdraw the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the present application for release of articles is hereby dismissed as withdrawn with liberty to file afresh.

Application is accordingly disposed of.


(Lal Singh) 10/07/2020.
ASJ-05(W)/THC/Delhi
10.07.2020